CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 36/99

Thursday, this the 28th day of January, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

T. Bhaskara Menon, (Retired Selection Grade Inspector), S/o. Ammunni Elayidom, residing at 'Sreegeetham' in Fort South Road, Tripunithura.

... Applicant

By Advocate Mr. R. Sreeraj

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- The Pay and Accounts Officer, Central Pension Accounting Office, Trikoot - II Complex, New Delhi - 66.
- The Pay and Accounts Officer, Central Excise and Customs, Central Revenue Building, I.S. Press Road, Kochi - 18.
- The Manager,
 Diary No.3008111,
 State Bank of Travancore,
 Treasury Branch,
 Broadway, Ernakulam.

... Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 28.1.99, the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to quash A-5 and to direct the respondents to pay him monthly pension at the existing rate and in the alternative to direct the first respondent to consider A-2 representation in the light of A-4 cancellation letter and pass appropriate speaking order keeping A-5 in abeyance till then.

2. When the O.A. was taken up, the learned counsel appearing on both sides submitted that the O.A. can be disposed of by



directing the first respondent to consider A-2 representation dated 16.10.98 in the light of A-4 and pass appropriate speaking order within a reasonable time keeping A-5 in abeyance till then.

- 3. Accordingly, the first respondent is directed to consider A-2 representation dated 16.10.98 in the light of A-4 cancellation letter dated 11.11.98 and pass a speaking order within two months from today. A-5, the impugned order dated 30.10.98 shall be kept in abeyance till then.
- O.A. is disposed of as above. No costs.

Dated the 28th day of January, 1999.

A.M. SIVADAS JUDICIAL MEMBER

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LIST OF ANNEXURES

- 1. Annexure A2: True copy of the representation dt. 16. 18.98 submitted by the applicant to the 1st respondent.
- 2. Annexure A4: True copy of the letter dt. 11.11.98 issued by the 2nd respondent.
- 3. Annexure A5: True copy of the Letter No.EX/KO/6248/CR/140331/A1 dt. 30.10.98 issued by the lst respondent.

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